

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2584  
ANSWERED ON:25.11.2010  
POLICY ON OPERATION OF FLIGHTS  
Owaisi Shri Asaduddin

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has convened a high level meeting with the senior officials of major airports across the country to formulate policy on operation of flights which reportedly missing their scheduled time;
- (b) if so, whether the Government has threatened to cancel the slot forever for airlines habitual of missing their scheduled time; and
- (c) if so, the detailed strategy chalked out in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a) to (c) :- Two separate meetings were held for On Time Performance at Delhi and Mumbai airports with the representatives of airlines, concerned airport operator, Directorate General of Civil Aviation, Airports Authority of India and Bureau of Civil Aviation Security wherein, the following has been decided:

- (i) In the morning flights, i.e. the first flights out of Delhi, all the airlines would close their gates and take a push-back at least 15 minutes before scheduled time of departure.
- (ii) For the aircrafts, which are arriving into Delhi from other destinations and are turning around for departure, ATC will try its best to provide a slot close to their scheduled time of departure.
- (iii) Under no circumstances, push-back would be taken without closure of gates
- (iv) Once the permission for push-back has been granted by ATC, the permission would be valid only for next 5 minutes. If the aircraft has not been physically pushed back within this period, the permission would automatically get cancelled and the aircraft would fall back in the queue and would be considered for push-back in the next available slot as per the queue.
- (v) If the aircrafts, which are arriving into Delhi from other destinations and are turning around for departure, are not able to do so as per their scheduled departure and as per the procedure mentioned herein above, they would be rescheduled to the next available vacant slot, as per the dynamic mechanism adopted by the Air Traffic Controller.
- (vi) As per Directorate General of Civil Aviation (DGCA) circular Air Transport Circular 10 of 2009 dated 21.10.2009, Airlines not adhering to the approved time slots shall be liable to lose the historicity in the next schedule.